

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
REGIONAL BENCH AT HYDERABAD  
Division Bench-Court No – I**

**Excise Appeal No. 23772 of 2014**

(Arising out of **Order-in-Appeal** No.25/2014 (V-I) CE dated 15.09.2014 passed by  
Commissioner of Central Excise, Customs & Service Tax, Visakhapatnam)

**V R Engineering Works**

D-13, Block-b, Autonagar,  
Visakhapatnam,  
Andhra Pradesh – 530012.

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**Appellant(s)**

**Vs**

**Commissioner of Central Excise  
Customs & Service Tax  
Visakhapatnam - I**

Port Area, Visakhapatnam,  
Andhra Pradesh – 530035.

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**Respondent(s)**

Appearance

None for the Appellant

Shri V R Pavan Kumar, Authorised Representative for the Respondent.

**Coram: HON'BLE Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)  
HON'BLE Dr. RACHNA GUPTA, MEMBER (JUDICIAL)**

**FINAL ORDER No. A/30002/2023**

Date of Hearing: 11.01.2023

Date of Decision: 11.01.2023

**[Order per: BENCH]**

The discharge certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution Scheme) 2019 has been issued towards full and final settlement of the dues. Accordingly, the appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(P.VENKATA SUBBA RAO)  
MEMBER (TECHNICAL)**

**(Dr. RACHNA GUPTA)  
MEMBER (JUDICIAL)**